



305/DS(A)
10/13

DS(A) 7/10

Report of Prof. S. Narayan, Special Rapporteur, NHRC on his visit to the central jail, Raipur, Chhattisgarh on 17/09/2013 and 20/09/2013.

17/09/2013
18/09/2013
is not
mildred
5/13
8/10
PRP & D

The central jail, Raipur is one of the oldest jail in the country set up during The British Period in the Year 1882 by The British Govt. and Dr. Bhesle, The then civil surgeon, Raipur was appointed as the first superintendent of the jail. It became functional in 1885 but the Dist. Gazetteer mention that the construction of the Jail building started in 1862 and was completed in 1868. In 1923 Raipur Jail was given the status of Dist. Jail in 1956 it was made Central Jail.

There are 30 jail in the state in which 5 are central jail, 10 are dist. Jail and 15 are sub jail in which 28 are functional and two sub jails i.e. Sukma and Narayanpur are temporarily closed.

The capacity of the jails in the state is of 6040 (5559 Male and 481 Female) but as on 31.08.2013 total number of prisoners are 15396 (14682 male and 714 female. 9542 prisoners are more than the capacity of the Jail. This deserves NHRC attention.

Under trial prisoners:-

There are 8830 under trail Prisoners in the jail of Chhattisgarh which is 57.35 percent of the total prisoners.

09/CH/D
07/10/2013
2416/JSI(P&D)
07/10/2013

407/PRP/DS(A)
8/ October/13

Mentally ill prisoners:-

There are one case each in Raipur and Bilaspur central Jail suffering from schizophrenic disease and 152 are mentally sick which requires treatment by clinical psychologist.

There is no clinical psychologist or MBBS Doctor specially trained for treating psychological cases in the Jails of Chhattisgarh. Therefore it is recommended that such Doctor may be appointed in each Jails of Chhattisgarh.

Foreign National Prisoners:-

There is only one foreign national prisoner in the *Bilaspur Jail*. His Speedy trial may kindly be done.

Prisoners of other states:-

There are 458 prisoners of other state in the Jails of Chhattisgarh Jail wise detail has been given on page 1 of the enclosed report in Hindi.

Acquitted mentally ill prisoners:-

There are two acquitted mentally ill prisoners, in Chhattisgarh one from central Jail, Raipur and another from central Jail, Jagdalpur.

Video conference Facility:-

The Video conference facility is available in 13 jails of Chhattisgarh Details is available on page 2 of annexed report.

Water supply and sanitation:-

It has been observed during visit of Raipur central jail and Bilaspur Jail That the prisoners as well as under trail prisoners are using old pitchers, tin or plastic container to store water in their wards for drinking purpose. When I requested to show such container it was found that those are contaminated water leading to water borne disease. This deserves ~~attention~~ attention of NHRC annexed report on page 2 gives more details.

Cleanliness in Jail:-

It has been observed during visit that the toilet and bathroom of the prisoners and under prisoners needs to be cleaned properly, the Manpower be also increased as per the total number of inmates of Jail and Vacant post be filled immediately, page 3 of the annexed report gives details.

The prisoners are given soap and oil for their physical cleanliness. Women prisoners be also given hair removers. Details may be seen on page 4 of annexed report.

Food Supply:-

Details of the food given daily to then is given on page 4. It is ok.

Board of Visitors:-

Detail of Board of Visitors has been given on page 5 of annexed report.

Women prisoners:-

There are 714 women prisoners in which 283 are convicted and 431 are under trial. Women provisos are lodged in women ward in which 283 are convicted and 431 are under trial. Only women officers and staff are posted in the women ward. Male officers can visit only in the presence of women officers for details see annexed report page 5.

Women provisos with child:-

74 children are living with women prisoner.

Death in jail:-

Three provisos died. All where natural death.

Present security:-

Details is given on page 6 of annexed report but it has been reported that Naxlites are training fellow prisoners and break of jail is likely it deserve attention of NHRC.

Parole:-

446 prisoners were granted parole in 2013.

New Facilities:-

As mentioned on page 7 of annexed report.

Jail hospital, Doctor on service, vacant post.

18 posts of Doctor are vacant. For details see page 7 of annexed report

Education in jail:-

For details PI See page 7 of annexed report Details of Entertainment, visitors, legal aid, involvement of NGO, vocational training etc., has been given on page 8 and further pages

Observations and Recommendations:-

1. It has been observed, as per the details provided by Sri Giridhari Nayak, IPS, and DG. Jail of Chhattisgarh on page 16 of annexed report , that the total numbers of prisoners in the jails of Chhattisgarh are 3 times more than the capacity of the jail.
2. The post of Doctors are vacant, it needs to be filled up immediately. Number of women Doctor should be increased in proportion to women prisoners.
3. There are no skin specialist and clinical psychologist, these specialist medical practioners be appointed immediately as the incidence of skin disease and mental cases are increasing day by day.
4. It has been observed that old and dirty earthen pitchers, container of tin, plastic jar or bucket or bottles were found in the prisoners ward and was shown to me filled with water which they use for drinking purpose. This need immediate attention.

5. The Naxali prisoners deserve special attentions of jail authority as they are giving training to fellow prisoners and are preparing for, as reported, ~~jail break~~.
6. There are 316 sanctioned posts in central jail, Raipur, against 152 posts are vacant. This may be filled immediately. Similarly in Bilaspur Jail sanctioned posts are 202 in which 117 posts are vacant it should be filled up without any delay.
7. The vocational training imparted to prisoners is good and needs to be followed by other Jails.
8. Jail ought to be designed for the development of the human quality and virtues among prisoners.
9. Fast track court need to be established to minimize the number of under-trial prisoners.
10. Cases of young boys and girls pursuing their study of medical, management, engineering etc. be taken up by the Fast-track court and to support them in completing their studies.
11. A careful consideration is required for dowry cases.

Dear Sri Kochher,

Refer your letter D.O.No. 1353/12/48/2012 of 18th Sept. 2013.

1. First off all I would like to mention that earlier also I sent a report on my umaria visit through my E-mail.
2. The report of my present visit to chinhari village of manpur block of umaria Distt. Of Madhya Pradesh is attached here with for N/A and records PI acknowledge.
3. As mentioned earlier I will be meeting chief secretary, Agriculture production commissioner, secretary, cooperatives, secretary panchyati Raj of Madhya Pradesh Govt. between 17th to 20th of Oct. 2013 to get feedback from them and will report accordingly.
4. Newspaper cuttings, Photographs of meeting and a report from SDM is also attached for your reference and record.

With good wishes and regards.

Prof. S. Narayan

Copy of email sent in response to above placed below.
Pl. put up follow up.

~~DS(A)~~

7/10.

~~1306/DS(A)
18/10/13~~

Dear ~~Sri~~ Prof Narayan.

Received your message.

However, we not received any formal report through that email, what we have

received are glass clippings ^{some} photographs, apart from a

misdirected letter addressed to Collector, Umariya from an official in Umariya.

Kindly send us a final detailed

report about...

~~SPM
18/10
PRP+D~~

प्रति,

श्रीमान् कलेक्टर महोदय,
जिला उमरिया (म०प्र०)

विषय:- राष्ट्रीय मानवाधिकार आयोग के सदस्य माननीय प्र० एस० नारायण के समक्ष ग्राम चिल्हारी में विनोद गुप्ता एवं अन्य नागरिकों द्वारा उठाये गये समस्याओं के निराकरण के सम्बन्ध में ।

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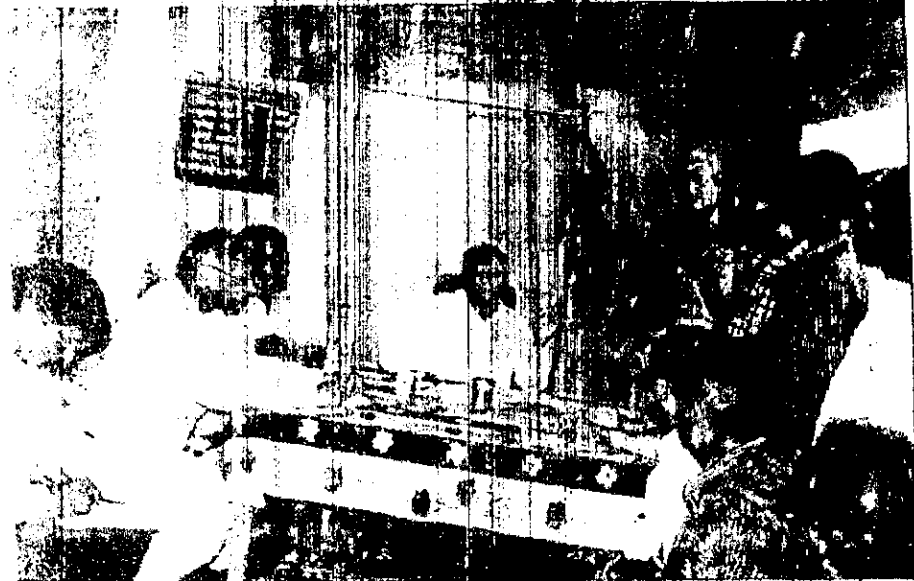
विषयान्तर्गत लेख है कि दिनांक 29/09/2013 को तहसील मानपुर अन्तर्गत ग्राम चिल्हारी में मानव अधिकार आयोग के माननीय सदस्य प्र० एस० नारायण के समक्ष आवेदक विनोद गुप्ता एवं अन्य आम नागरिकों द्वारा उठाये गये समस्याओं के सम्बन्ध में वस्तुस्थिति की जानकारी विन्दुवार निम्नानुसार है :-

1. विनोद गुप्ता निवासी ग्राम चिल्हारी द्वारा उन्हें सेवा सहकारी समिति चिल्हारी द्वारा के०सी०सी० प्रदाय नहीं करने खाद, बीज प्रदाय नहीं करने, तथा कस्टम हायरिंग सिस्टम के तहत ट्रैक्टर से उनके खेत को जुताई हेतु उपलब्ध नहीं कराने तथा सुविधा उपलब्ध कराने के बदले पैसे लेने का आरोप लगाया गया है जिसके सम्बन्ध में सेवा सहकारी समिति के प्रबन्धक श्री जगदीश प्रसाद तिवारी से जानकारी प्राप्त किया गया । प्रबन्धक द्वारा बताया गया कि श्री विनोद गुप्ता द्वारा समिति कार्यालय में के०सी०सी० हेतु कभी भी आवेदन नहीं दिया गया और न ही उनके द्वारा खाद, बीज की मांग की गयी है । कस्टम हायरिंग सिस्टम के तहत जुताई हेतु ट्रैक्टर की भी मांग उनके द्वारा नहीं की गयी है ।
2. विनोद गुप्ता द्वारा कहा गया कि समिति में सुविधाओं के बारे में कहीं भी पोस्टर पम्पलेट नहीं लगाया गया है जिस कारण हम लोगों को सुविधा प्राप्त करने की जानकारी नहीं मिल पाती है । समिति प्रबन्धक श्री जगदीश प्रसाद तिवारी को समिति द्वारा उपलब्ध कराये जाने वाली सेवा का जरिये पोस्टर पम्पलेट जानकारी प्रदाय करने हेतु निर्देशित किया गया है । इस हेतु माननीय द्वारा 03 अक्टूबर तक उपरोक्तानुसार जानकारी दीवाल पर मुद्रित कराने के लिये निर्देशित किया गया
3. श्री हरकेश जयसवाल पिता श्री हीरा लाल जयसवाल साकिन पलझा द्वारा सदस्य मानवाधिकार आयोग के समक्ष राशन दुकान में सेल्समैन उमाकान्त तिवारी द्वारा ग्राम पलझा एवं अन्य जगहों पर खाद्यान्न वितरण नहीं करने तथा चावल, गेहूँ की कालाबाजारी करने का आरोप लगाया गया है । जिस पर सेवा सहकारी समिति चिल्हारी के सेल्समैन उमाकान्त तिवारी से जानकारी प्राप्त किया गया उनक द्वारा माह सितम्बर 2013 तक की खाद्यान्न वितरण कर दिया जाना बताया है तथा अक्टूबर 2013 का खाद्यान्न वितरण हेतु सोसायटी में रखा होना बताया गया है ।

मानव अधिकार आयोग दिल्ली के स्पेशल रिपोर्टर चिल्हारी पहुंचें

केसीपी नहीं मिलने की हुई जांच, दोषी पर होगी कार्यवाही

मानव अधिकार आयोग दिल्ली के स्पेशल रिपोर्टर चिल्हारी पहुंचें। केसीपी नहीं मिलने की हुई जांच, दोषी पर होगी कार्यवाही।



मानव अधिकार आयोग दिल्ली के स्पेशल रिपोर्टर चिल्हारी पहुंचें। केसीपी नहीं मिलने की हुई जांच, दोषी पर होगी कार्यवाही।

मुम्बई पर उपभोक्ताओं एवं किसानों की जांच करने के बाद रिपोर्टर चिल्हारी ने बताया कि केसीपी नहीं मिलने की जांच की गई है।

रिपोर्टर चिल्हारी ने बताया कि केसीपी नहीं मिलने की जांच की गई है। उन्होंने लैम्ब प्रबंधक श्री तिवारी को निर्देशित किया कि तीन दिनों के भीतर जांच करवाए जाए।

दो माह पहले का पारिश्रमिक भुगतान नहीं करने, चिल्हारी में उप रजिस्ट्रार केन्द्र एवं तहसील बनवाने, पुलिस थाने में एफआईआर दर्ज नहीं करने आदि समस्याओं से अवगत कराया है।

ग्रामीण कृषि विस्तार अधिकारी के क्षेत्र में नहीं रहने की शिकायत पर तत्काल ध्यान दिया गया था लेकिन आज तक पदस्थापना नहीं की गई जिससे किसानों को खाद, बीज, कल्चर कृषि यंत्र एवं कृषि संबंधी उचित प्रलाह एवं मार्गदर्शन नहीं मिल पा रहा है।

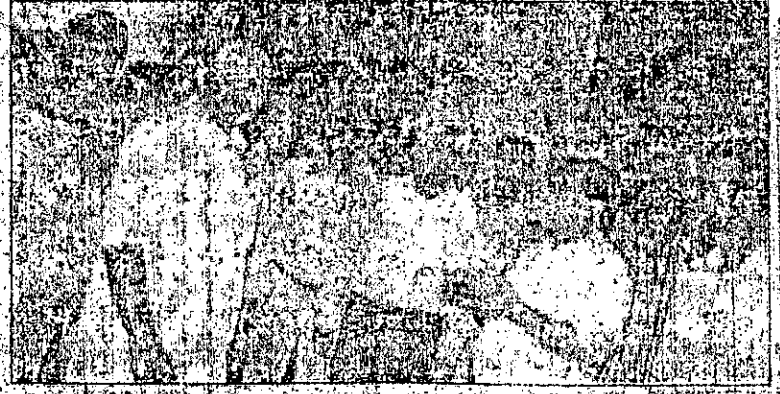
आयोग के रिपोर्टर ने विभिन्न शिकायतों एवं लोगों के संबंध में अनुविभागीय अधिकारी राजेश्वर प्रार के श्रोतास्तव को निर्देशित किया कि उनकी अवनति का निराकरण वरिष्ठ अधिकारियों के ध्यान में लाकर कराए। उन्होंने कहा कि मानव अधिकारों का संरक्षण हो और मानव अधिकार बना रहे इसके बारे में जिन डगमगा प्रचार परामर्श के आयोग के सदस्य ने ग्रामीणों को अवगत कराया है।

द्वारे क्रमिक जाबलापुत्र
1-10-013

समस्याओं का निराकरण कराने का दिया आश्वासन

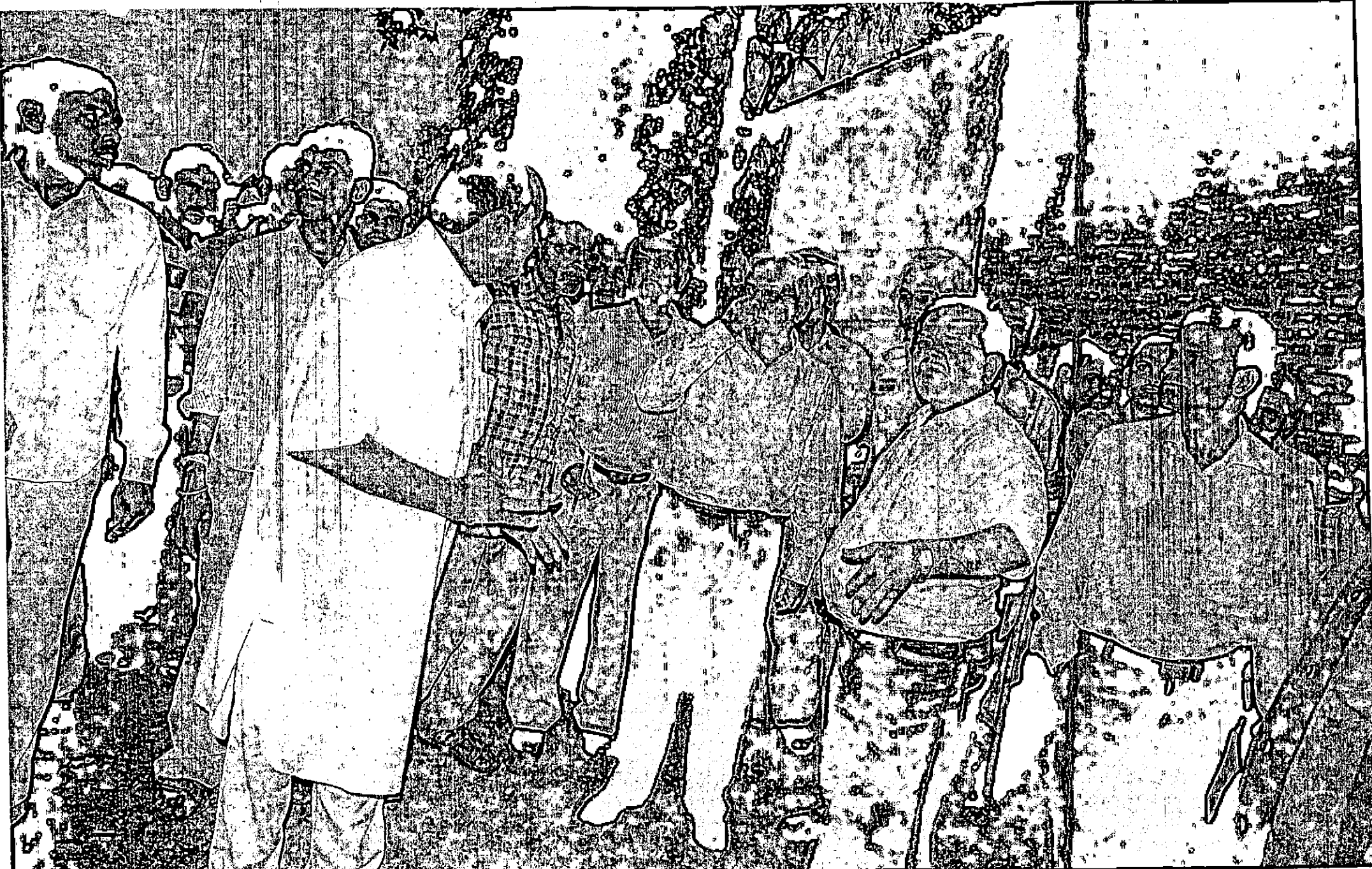
निधमि राज अमरिया

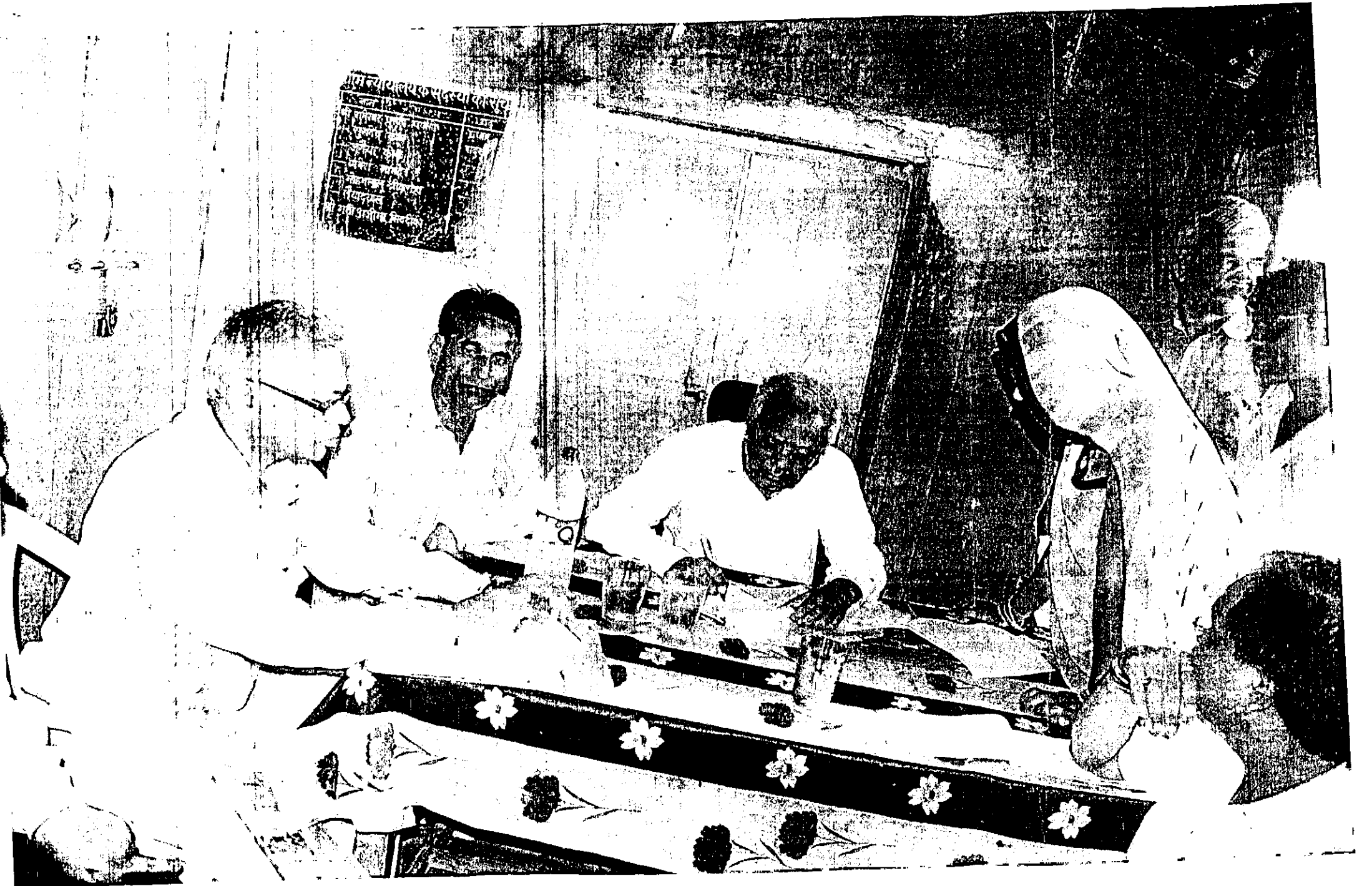
राजेश मानस अधिकारी आसोगादिगी के अशाल
श्रीमद्वि प्राप्ति पर एस नारायण कल खिलार को जिल
के साखर प्रधकासखण्ड अताति ग्राम पंचायत
विन्दारी एक दिवसीय भ्रमण भए पहुचे। प्रो एस
नारायण नारायण पंचायत में शिक्षावतकर्ता एवं
ग्रामीणों की उपस्थिति में शिक्षावत के संबंध में
वृत्तचक्र की शिक्षावतकर्ता विनाद गुप्ता ने बताया
कि लोमडा प्रबंधक चित्तारी जगदीश प्रसाद तिवारी
द्वारा किसानों के डिट्ट काई नहीं देते, भुख्खालस पर
नयी रहने और चिरपरिचित लोगो एवं किसान
अडिट काई एवं अन्य सुविधाएं मुहैया कराने का
अनक-खमखर में कई ग्रामीणों को इस बात की पट्टि
की गई है। वहीं कुछ ग्रामीणों ने इस तकारते हुए
शिक्षावत मिलान की बात बनी। उन्होंने लेमस
प्रत्येक तिजारी के निर्दिष्ट किसे कि तीन दिवस
के अंदर नुबना भटल पर उपभोक्तियों एवं किसानों
को दी जानेवाली सुविधाओं को स्पष्ट आधारों में
लिखाए जाये। के रिपोटर प्रो एस नारायण से
शिक्षावतकर्ता ने समस्त ग्रामीणों को कसौसी
(किरानेन डिट्ट काई) सुविधा को दिए जाने की
भाग की। मोके पर शिक्षावत कर्ताओं ने समिति
प्रबंधन द्वारा शासन द्वारा दी जा रही सुविधाओं का



लाभ ग्रामीणों को न दिए जाने की शिक्षावत को।
इसी तरह हरिद्वर जयसवाल ने पलेश
सोमायटी सारस भेन द्वारा गुरु ब्राह्मण तथा अन्य
सोमप्रो ग्रामीणों को मुदिए जाने के संबंध में
शिक्षावत को मीर मोहम्मद ने जगली जानवियों
से परसल को नुकसान पहुंचाने, ग्रामपती सोनी ने
कसौसी की राशि का समय पर मुगतान करने के
बाद दूसरी किरत समय पर नहीं देने, बीमा की
राशि किसानों को नहीं मिलने, समता गुप्ता ने

राम नरेश मिश्रा द्वारा घर से बाकजा कराने, प्यार
लाल ने सोमोकर कराने की बात कही। इस
अखर अनुधि प्राणीय अधिकारी राजेश मानपुर
श्री आर के श्रीवारतत्, तहसीलदार श्री जगड
उप संचालक कृषि श्री सुभन, सहायक आयुक्त
सहकारिता सरपंच चित्तारी, सरपंच अमरपुर,
सरपंच असोद, विभिन्न विभागों के मैदानी
कर्मचारी के अलावा बड़ी संख्या में ग्रामीण जग
उपस्थित थे।







Subject Re: report on umaria
From JST NHRC <jst.nhrc@nic.in>
Date Monday, October 7, 2013 12:30 pm
To Sachindra Narayan <snarayan1946@gmail.com>

Dear Prof. Narayan

Received your message. However, we have not received any formal report through the e-mail, what we have received are press clippings and some photographs, apart from an unsigned letter addressed to Collector, Umaria from an official in Umaria.

Kindly send us a detailed report so that it could be placed before the Commission.
Regards,

	Speakers: <ul style="list-style-type: none">• Professor Michael O'Flaherty, Chief Commissioner, Northern Ireland Human Rights Commission• NHRI representative (to be confirmed)• HelpAge International (speaker to be confirmed)
15:00 – 15:30	Close